

Office Notice, Office
Memorandum, of coram
Appearance, Tribunal's
Orders of direction &
Registrar's Orders.

Tribunal's Orders

Per Tribunal

Plase, intimate to
Applicant/Advocate,
Fred for A.H to
week commencing
from 12/4/94 at
Nagpur.

Date:- 19.4.94

Heard Mr. Sanjay Khavad

for the applicant.

Issue notice before
admission returnable in
the week commencing
from 4.7.94.

Information for Deputy Registrar
on 9/3/94
to Applicant's Counsel (s)

M/R Kolhatkar
(M.R. Kolhatkar) (M.S. Deshpande)
M(A) NC

PT

DT 5.7.94

Mr. SM Khazad Counsel
for the applicant. Mr.
R. Sundaram, Counsel for
the respondent.

As requested by
Counsel for the applicant
the matter is adjourned
to in the week commencing
30.8.94 for AH

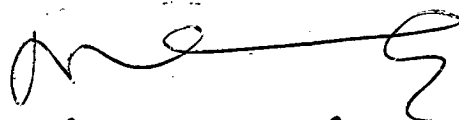
Notice issued to respondents
through Shri R. Sundaram Adv.
for the respondents

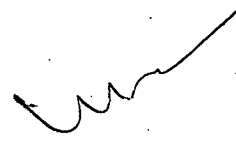
28/4/94

Dated: 12.9.94 Camp: Nagpur
(Per: M.S. Deshpande, V.C.)

Heard Shri Sanjay Kharat for
the applicant & Shri R.S. Sundaram for
the respondents.

It appears that the enquiry
was being conducted against the
applicant in respect of four charges
and Enquiry Officer submitted a
report in respect of three charges
in the year 1991. The 4th charge
related to forgery and hand-writing
expert's opinion has been sought and
the enquiry officer, according to the
learned counsel for the respondents,
has proceeded with the enquiry in
regard to 4th charge, he assured
us that the enquiry will be
completed soon and report will be
submitted to the Disciplinary authority
after completing the enquiry within two
months and the disciplinary authority
shall hear the applicant and take
a decision within one month thereafter.
With this direction, the OA. is disposed
of.


(R. Rangarajan)
M.L.A.


(M.S. Deshpande)
V.C.

Copy of F.O. dt. 12/9/94
issued to both
counsel on 16/9/94
at Nagpur office


16/9